

(a) whether it is a fact that one of the main reasons for accumulation of cases in the Courts is taking of frequent adjournments by the Government Counsels; and

(b) if so, whether there is any proposal to direct Government Counsels not to take frequent adjournments and get the cases finalised quickly so as to bring down the number of cases pending in the courts ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : (a) and (b) It will not be correct to say that one of the main reasons for accumulation of cases in the courts is taking of frequent adjournments by the Government counsel. The Court has a discretion in the matter of granting adjournments which it has to exercise judiciously in accordance with the relevant laws and rules.

Issue of Letters of Intent and Grant of Industrial Licences

3235. SHRI ASUTOSH LAW : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether there has been any marked increase in the issue of letters of intent and grant of industrial licences during the period between July 1984 and June 1985 ;

(b) if so, the number of letters of intent issued and industrial licences granted during the above period as compared to the corresponding period during the past three years ;

(c) the number of letters of intent

issued and industrial licences granted for backward areas and for 100 per cent export oriented units during the period mentioned in (a) and (b) above ; and

(d) the State-wise break-up of (b) and (c) above ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) to (d) The following statements are enclosed :—

- (i) Statement I showing State-wise break-up of letters of intent and industrial licences granted during July '82-June '83, July '83-June '84 and July '84-June '85 is given below.
- (ii) Statement II showing State-wise break-up of letters of intent and industrial licences granted during July '82-June '83, July '83-June '84 and July '84-June '85 for setting up of industries in backward areas is given below.
- (iii) Statement III showing State-wise break-up of letters of intent and industrial licences granted during July '82-June '83, July '83-June '84 and July '84-June '85 against applications for setting up of 100% Export-oriented units (including those to be set up in Export Promotion Zones) is given below.

Statement—I

Statement showing State-wise break-up of Letters of total no of Intent (LOIs) and Industrial Licences (ILs) granted during July '82-June '83-July '83 June '84 and July '84-Jun '85

State/U.T.	July '82-June '83		July '83-June '84		July '84-June '85	
	LOIs	ILs	LOIs	ILs	LOIs	ILs
1	2		3		4	
1. Andhra Pradesh	73	41	94	52	109	62
2. Andaman & Nicobar	—	—	1	—	2	—
3. Arunachal Pradesh	5	1	4	2	1	4
4. Assam	2	21	7	4	14	11
5. Bihar	34	13	21	30	24	26
6. Chandigarh	1	3	2	1	3	5

	1	2	3	4		
7. Dadra & Nagar Haveli	4	—	3	—	3	1
8. Delhi	9	12	7	19	19	14
9. Goa, Daman & Diu	12	6	10	6	15	8
10. Gujarat	126	79	120	112	144	69
11. Haryana	79	38	52	61	94	41
12. Himachal Pradesh	21	3	21	6	23	15
13. Jammu and Kashmir	6	10	18	5	14	9
14. Karnataka	69	56	78	56	80	50
15. Kerala	37	22	18	15	18	22
16. Lakshdweep Islands	—	—	—	—	—	—
17. Madhya Pradesh	61	20	71	31	86	45
18. Maharashtra	130	127	173	155	231	139
19. Manipur	1	—	—	—	1	—
20. Mizoram	—	—	—	—	—	—
21. Meghalaya	4	—	4	—	2	—
22. Nagaland	1	1	2	1	1	2
23. Orissa	42	10	22	16	29	25
24. Pondicherry	4	1	14	5	15	6
25. Punjab	51	59	43	187	41	68
26. Rajasthan	46	16	41	28	53	37
27. Sikkim	1	—	—	—	2	2
28. Tamil Nadu	67	52	79	70	116	162
29. Tripura	—	—	1	—	—	1
30. Uttar Pradesh	118	57	148	90	176	86
31. West Bengal	37	36	43	90	63	75
32. State not indicated/ More than one State	18	—	13	1	17	—
Total :	1059	684	1110	1043	1386	990

Statement—II

Statement showing State-wise break-up of Letters of Intent (LOIs) and Industrial Licences (ILs) granted during July '82-June '83, July '83-June '84 and July '84-June '85 for setting up of units in backward areas.

State/U.T. State	July '82-June '83		July '83-June '84		July '84-June '85	
	LOI	IL	LOI	IL	LOI	IL
1. Andhra Pradesh	54	17	57	25	67	36
2. Andaman & Nicobar	—	—	1	—	2	—
3. Arunachal Pradesh	5	1	4	2	1	4
4. Assam	2	21	7	4	14	11
5. Bihar	22	4	9	3	9	7
6. Dadra & Nagar Haveli	4	—	3	—	3	1
7. Goa, Daman & Diu	12	6	10	6	15	8
8. Gujarat	70	29	64	30	85	34
9. Haryana	51	3	33	14	39	16
10. Himachal Pradesh	20	3	21	6	22	15
11. Jammu & Kashmir	6	10	18	5	14	9
12. Karnataka	35	25	50	23	32	18
13. Kerala	25	14	10	10	12	14
14. Madhya Pradesh	51	13	65	20	75	30
15. Maharashtra	61	18	71	27	95	43
16. Manipur	1	—	—	—	1	—
17. Meghalaya	4	—	4	—	2	—
18. Nagaland	1	1	2	1	1	2
19. Orissa	27	3	6	6	14	4
20. Pondicherry	4	1	14	5	15	6
21. Punjab	27	6	15	19	10	9
22. Rajsathan	39	9	35	13	30	20
23. Sikkim	1	—	—	—	2	2
24. Tamil Nadu	33	24	40	29	53	59
25. Tripura	—	—	1	—	—	1
26. Uttar Pradesh	86	15	107	36	106	47
27. West Bengal	19	6	22	12	30	14
28. State not indicated/ More than one State	16	—	10	—	6	2
Total :	676	229	679	296	755	412

Statement—III

Statement showing State-wise break-up of Letters of Intent (LOIs) and Industrial Licences (ILs) granted during July, 82-June '83, July '83-June '84 and July '84-June, 85 against 100% export oriented applications (including those to be set up in Export Promotion Zones)

State	July '82-June '83		July '83-June '84		July '84 to June '85	
	LOI	IL	LOI	IL	LOI	IL
1. Andhra Pradesh	2	—	6	—	8	—
2. Bihar	4	—	1	2	1	1
3. Chandigarh	—	1	—	1	—	—
4. Delhi	5	—	3	2	3	—
5. Goa, Daman & Diu	1	—	3	2	1	—
6. Gujarat	16	7	8	1	20	4
7. Haryana	6	—	1	2	3	—
8. Himachal Pradesh	—	—	3	1	1	—
9. Karnataka	8	4	6	—	6	2
10. Kerala	2	—	1	—	—	—
11. Madhya Pradesh	—	—	4	—	2	—
12. Maharashtra	14	1	11	2	15	4
13. Orissa	1	1	—	—	1	—
14. Pondicherry	2	—	3	1	—	—
15. Punjab	6	1	3	1	—	—
16. Rajasthan	1	—	1	—	3	—
17. Tamil Nadu	9	—	5	2	10	—
18. Uttar Pradesh	5	—	4	—	6	1
19. West Bengal	2	1	—	1	7	1
Total :	84	16	63	18	87	13

Expansion of Mathura Refinery

3236. SHRI GURUDAS KAMAT : Will the Minister of PETROLEUM be pleased to state :

(a) whether a proposal to increase the production capacity of Mathura Refinery is under consideration of the Government ;

(b) if so, whether expansion of the Mathura Refinery is also being considered by the Government ;

(c) if the answer to (a) and (b) above be in affirmative, the details thereof and the time by which the expansion programme is expected to be completed ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b) Yes Sir.

(c) A proposal to increase the nominal capacity of the refinery from 6.0 MTPA to 7.5 MTPA, for completion during the Seventh Plan period is under consideration. The Seventh Plan is yet to be finalised.

Setting up of Propylene Plant in Mathura

3237. SHRI MURLIDHAR MANE : Will the Minister of PETROLEUM be pleased to state :

(a) whether a proposal to set up a Propylene plant in Mathura Refinery is